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**BEFORE THE HONBLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH AT KOLKATA  
MEMORANDUM OF APPLICATION**

(Under section 18(1) read with section 14 and 15 of the National Green Tribunal Act, 2010)

**Original Application No. 87 of 2025/EZ**



**IN THE MATTER OF:**

Roomana Parween

..... **Applicant.**

**-Versus-**

The Member Secretary, West Bengal Pollution Control Board and Ors.

..... **Respondent.**

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23 APR 2025

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**Place:** Kolkata

**Date :** 23/04/2025

By the applicant through

*Kaishmunda Bose*

Advocate for the Applicant

High Court, Calcutta

Bar Association Room No. 5







**BEFORE THE HONBLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH AT KOLKATA  
MEMORANDUM OF APPLICATION**

(Under section 18(1) read with section 14 and 15 of the National Green Tribunal Act, 2010)

**Original Application No.**

**of 2025/EZ**

**IN THE MATTER OF:**

ROOMANA PARWEEN, W/o-  
Ishrat Ali, residing at 14/A, Ali  
Haidar Road, mathpara, P.O.  
Titagarh, Dist. North (24)  
Parganas, Kolakta- 700119, West  
Bengal.

Email:

krishnendubera87@gmail.com

**... Applicant**

**-Versus-**

1. The Member Secretary, West  
Bengal Pollution Control Board,  
"Paribesh Bhawan", 10A, Block-  
LA, Sector- III, Salt Lake City,  
Kolkata- 700106.

Email:-

ms.wbpcb-

wb@bangla.gov.in



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2. The Environmental Engineer & In-Charge, Barrackpore Regional Office, West Bengal Pollution Control Board, Panpur More, Kalyani Expressway, Village: Panpur, P.O- Narayanpur, District: North (24) Parganas, Pin: 743126.

Email: narayans@wbpcb.gov.in

3. The Additional Chief Secretary Environment department, Government of West Bengal Prani Sampad Bhawan, 5<sup>th</sup> Floor, Block-LB-II, Salt Lake City,

Sector-III, Kolkata: 700106.

Email: acsenwb@gmail.com

4. The Inspector-in-Charge, Titagarh Police Station, B. T. Road, Titagarh, Kolkata: 700119.

District: North (24) Parganas.

Email: pstitagarh@policewb.gov.in



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5. The Barrackpore Municipality,  
Through its Executive Officer  
having its office at B. T. Road,  
P.O- Talpukur,  
Kolkata: 700123.  
District: North (24) Parganas.  
Email: chairman@bkpmuty.in

6. Md. Aslam, S/o Manjur Alam  
residing at 14/A/1, Ali Haider  
Road, Mathpara, P.O. Titagarh,  
Dist. North (24) Parganas,  
Kolkata- 700119  
Email- Not known



7. Manjur Alam, S/o Zakir  
Hussain, residing at 14/A/1, Ali  
Haider Road, Mathpara, P.O.  
Titagarh, Dist. North (24)  
Parganas, Kolkata- 700119  
Email:- Not known.

**... Respondents**

To,  
The Hon'ble Chairperson and His Companion Members of the Hon'ble  
Tribunal.

The Humble application on behalf  
of the applicant above named

**MOST RESPECTFULLY SHEWETH:**

1. That your Applicant is a law abiding and peace loving citizen of India and is residing at the address given in the cause title herein above and a person aggrieved and the present application is being filed under section 14 of the National Green Tribunal Act, 2010.
2. The present application is being filed under section 14 and 15 read with section 18 of the National Green Tribunal Act, 2010 the Applicant being affected by the non action and in action of the statutory authorities/departments. The Applicant along with her family members are staying at 14/A, Ali Haider Road, Mathpara, P.O. Titagarh, District: North (24) Parganas, Kolkata- 700119 since quite sometime. Just opposite to the house of the applicant a factory is situated and it has installed heavy paper cutting machine and operate the same from morning 7a.m till mid night and thereby hampering the peaceful way of living and causing severe noise pollution caused by the private respondents and as a result of such severe noise pollution it has become difficult for the applicant to stay there and the applicant and her family members are suffering.

Moreover the factory operated by the respondent numbers 6 & 7 do not possess valid license and statutory permissions for running the same and are carrying on business in violation of all rules and continuously causing noise pollution and as a result the applicant and her family members are suffering.



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3. That the applicant is seeking intervention of this Hon'ble Tribunal to direct the Respondents to take effective action to mitigate impacts of the severe noise pollution being caused by the respondent numbers 6 and 7, being the private respondents who are carrying on business without following any norms and regulations.
4. The applicant is invoking the principal of sustainable development and precautionary principle as envisaged under section 20 of the National Green Tribunal Act, 2010. The applicant also raises the issue of non-implementation of various environmental laws more particularly non implementation the Environment (Protection Act) 1986, the Air (Protection and Control of Pollution) Act 1981 and Noise Pollution (Regulation and Control Rules), 2000 for the protection and improvement of human environment.

**FACTS IN BRIEF:**

1. That the applicant being a citizen of India and residing at the address as stated in the cause title of the original application since quite a long span of time.

Photocopy of the Aadhar Card of the Applicant is annexed herewith and marked with the letter "A".

2. That the applicant along with her family members are staying at 14/A, Ali Haider Road, Mathpara, P.O. Titagarh, District: North (24) Parganas, Kolkata- 700119, West Bengal, since a long span of time.



3. That the applicant had purchased the land situated at 14/A, Ali Haider Road, Mathpara, P.O. Titagarh, District North (24) Parganas, Kolkata- 700119, through a registered deed of conveyance and constructed a one storied building on the said land. she had also mutated her name with respect to the land where she is presently staying with the Barrackpore Municipality, Dist: North (24) Parganas.

Photocopy of the Deed of Conveyance is annexed herewith and marked with the letter 'B'.

4. That just opposite to the residence of the applicant on the northern side a factory is being operated by the private respondents being respondents numbers 6 & 7 situated at 14/A/1, Ali Haider Road, Mathpara, P.O. Titagarh, Dist. North (24) Parganas, Kolkata- 700119, West Bengal. That in the said factory the respondent numbers 6 & 7 have installed heavy paper cutting machine and operate the same from morning 7a.m till mid night and thereby hampering the peaceful way of living. The applicant has children who are presently studying in school and it is very difficult for them to study in presence of such loud music created by the operation of the heavy machines.
5. The unit of the respondent numbers 6 & 7, that is the factory is being operated without having proper statutory licenses/permissions from the concerned departments and the same is running illegally.
6. That it is also pertinent to state that the workers in the said factory and the owners play loud music the entire day till midnight which also affects the daily life of the applicant and her family members.
7. That the applicant has requested the owners of the factory being the respondent numbers 6 & 7, regarding taking measures so that the



excessive noise may be reduced and the applicant and her family members may live peacefully. But very surprisingly inspite of the said request the private respondents have threatened the applicant saying that they are influential persons and they will not take any steps for reducing the excessive sound.

8. That the applicant is a housewife and her husband is a hawker selling grocery items in local train and the private respondents are taking undue advantage of this situation.
9. That it is pertinent to state that the unit of the respondent numbers 6 & 7 do not possess valid license and statutory permissions for running the factory and are carrying on business in violation of all rules and continuously causing severe noise pollution and as a result the applicant and her family members are also suffering.
10. The applicant had also visited the office of the district administration and police authorities, but they did not pay any heed to her request and the factory is still carrying its operations.
11. That the husband of the applicant had informed the matter also to the Barrackpore Municipality being respondent number 5 vide letter dated 18.04.2023 but till date no steps have been taken.

Photocopy of the letter submitted by the husband of the applicant to the Barrackpore Municipality dated 18.04.2023 along with translated



copy of the letter are collectively annexed herewith and marked with the letter 'C'.

12. That the husband of the applicant had also filed two cases for the illegal activity of the respondent numbers 6 & 7 being M. P. No. 702/2024 and M. P. No. 2520/2024 under section 133/126 B.N.S.S, Act, 2023 and in which police report dated 23.08.2024 had been submitted in which interalia the private respondents have been requested by the Titagarh police station to maintain the sound pollution level.

Photocopies of the Petition and Police Report are collectively annexed herewith and marked with the letter 'D'.

13. That having no other alternative the applicant had informed the matter in writing to the State Respondents vide letters dated 29.03.2025 sent by speed post and all the letters have been received. But after lapse of a considerable span of time the State Respondents have not taken any steps or any action so that the applicant may live in a healthy environment free from air pollution.

Photocopies of the letters dated 29.03.2025 sent to the State Respondents, postal receipts and article track reports as obtained from the website of the India Posts and screen shots of email are collectively annexed herewith and marked with the letter "E".



14. That it is very unfortunate to state that the state respondent numbers 1 to 5, have allowed such factory to carry on its operations without obtaining proper statutory permissions and thereby violating environmental norms and laws.
15. That being highly aggrieved by and dissatisfied with the aforesaid inaction and / or non-action of the state respondents despite having statutory duty to preserve the environment, your applicant begs to move this application before this Hon'ble National Green Tribunal on the following amongst other :-

#### **GROUND**

That the instant application is being filed on the following grounds amongst other which the applicant may take up through at the time of hearing.

- A. For That the instant application is being filed under section 14 of the National Green Tribunal Act 2010 raising substantial questions relating to the environment where the applicant and her family members are affected by the adverse environmental consequences.
- B. For That the environmental consequences related to a Factory having installed heavy paper cutting machines in which the



State Respondents ought to have taken steps for restraining the private respondents from causing severe noise pollution.

- C. For That the applicant has the 'Right to Life and Privacy' as enshrined under Article 21 of the Indian Constitution which also envisages Right to Dignified life in an pollution free environment.
- D. For That the unit of the private respondent being respondent numbers 6 & 7 are running their factory without proper permissions from the concerned authorities.
- E. For That the applicant had informed the State authorities but the State authorities are sitting tight over the matter.
- F. For That the records of the present case are lying within jurisdiction of this Hon'ble Tribunal.
- G. For That your Applicant states that he has no other alternative efficacious remedy and remedy sought for herein is speedy and efficacious if granted by this Hon'ble Tribunal.

12. That this application is made bonafide and for the interest of justice.

### **LIMITATION**

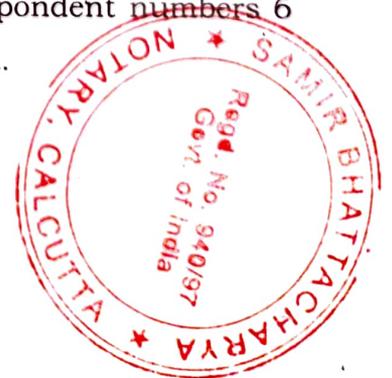
That the present application is being filed within the period of limitation as given under section 14 of the National Green Tribunal Act, 2010 and the cause of action is continuing till date.



**PRAYER**

In the light of the facts and circumstances stated above, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to pass following orders:

- i) Direct the Respondent authorities their men, agent, servant and associate, relating thereto to take immediate steps to stop and prevent the private respondents, <sup>6 and 7 from</sup> causing severe noise pollution and running the unit without obtaining proper statutory licenses;
- ii) Direct the Respondent authorities to take immediate steps to restrain the private respondent numbers 6 and 7, from causing severe noise pollution in the area in question;
- iii) Direct the Respondent authorities to take immediate punitive action against the respondent no. 6 & 7 for causing serious noise and running the unit without obtaining proper statutory licenses and taking proper measures for reducing the noise level;
- iv) Direct the Respondent authorities to transmit and produce the records of the case before the Hon'ble Tribunal so that conscionable justice may be administered.
- v) To direct the private respondents being respondent numbers 6 and 7, to pay litigation costs to the applicant.



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- vi) Pass any other order as the Hon'ble Tribunal may deem fit and proper in facts and circumstances of the case.

Roomana Parween  
Applicant

By the applicant through

Krishnendu Bera

Advocate for Applicant  
High Court, Calcutta  
Bar Association, Room No.

**Place :** Kolkata

**Date :** 23/04/2025

**VERIFICATION**

I, Roomana Parween, the above named deponent do hereby verify on this 23<sup>rd</sup> Day of April, 2025, that the facts stated herein above are true and correct to my information and no part of its are false and nothing material has been concealed therefrom.

Verified at Kolkata on this the 23<sup>rd</sup> Day of April, 2025.

Identified by me

Krishnendu Bera  
Advocate

Roomana Parween  
Deponent



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### AFFIDAVIT

I, Roomana Parween, W/o Ishrat Ali, aged about 37 years, by faith-Islam, by occupation- housewife and presently residing at residing at 14/A, Ali Haidar Road, mathpara, P.O. Titagarh, Dist. North (24) Parganas, Kolakta- 700119, West Bengal, do hereby solemnly affirm and state as follows :-

1. That I am the applicant in the Original Application and well conversant with the fact and circumstances of the case and I am competent to sign and swear this affidavit.
2. That I have read and understood the contents of the accompanying application and say that the facts stated above are true and correct as per my personal knowledge and legal advice received by me are true to the best of my knowledge and belief.
3. That the annexures annexed with the Application are true copies of their respective originals.

Prepared in my office

*Kaishramendu Bera*  
Advocate

*Roomana Parween*

DEPONENT

Solemnly Affirmed and  
Declared before me U/S 139  
CPC/U/S297 (C) CRPC

23 APR 2025

*23.4.25*  
Notary  
*Samir Bhattacharya*  
Notary Govt. of India  
Regd. No. 940/97  
City Civil Court, Calcutta

Amexure - 'A'

HS 16



ভারত সরকার  
Government of India

ভারতীয় বিশিষ্ট পরিচয় প্রাধিকরণ  
Unique Identification Authority of India

আনিকাঙ্কতির আই ডি / Enrollment No. : 2730/01126/24950

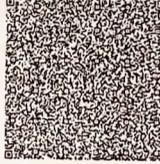
To  
ROOMANA PERWEEN  
রুমানা পারবীন  
C/O Asim Kamal,  
ALI HAIDER ROAD,  
TITAGARH,  
VTC Barrackpore (m), PO: Titagarh,  
Sub District: North 24 Paraganas, District: North 24 Parganas,  
State: West Bengal. PIN Code: 700119,  
Mobile: 8013100513

02/09/2014

02394470



KF023944706FI



আপনার আধার সংখ্যা / Your Aadhaar No. :

**7631 3895 4285**

আমার আধার, আমার পরিচয়



ভারত সরকার  
Government of India



রুমানা পারবীন  
ROOMANA PERWEEN  
জন্মতারিখ / DOB: 04/03/1987  
মহিলা / Female

02/09/2014

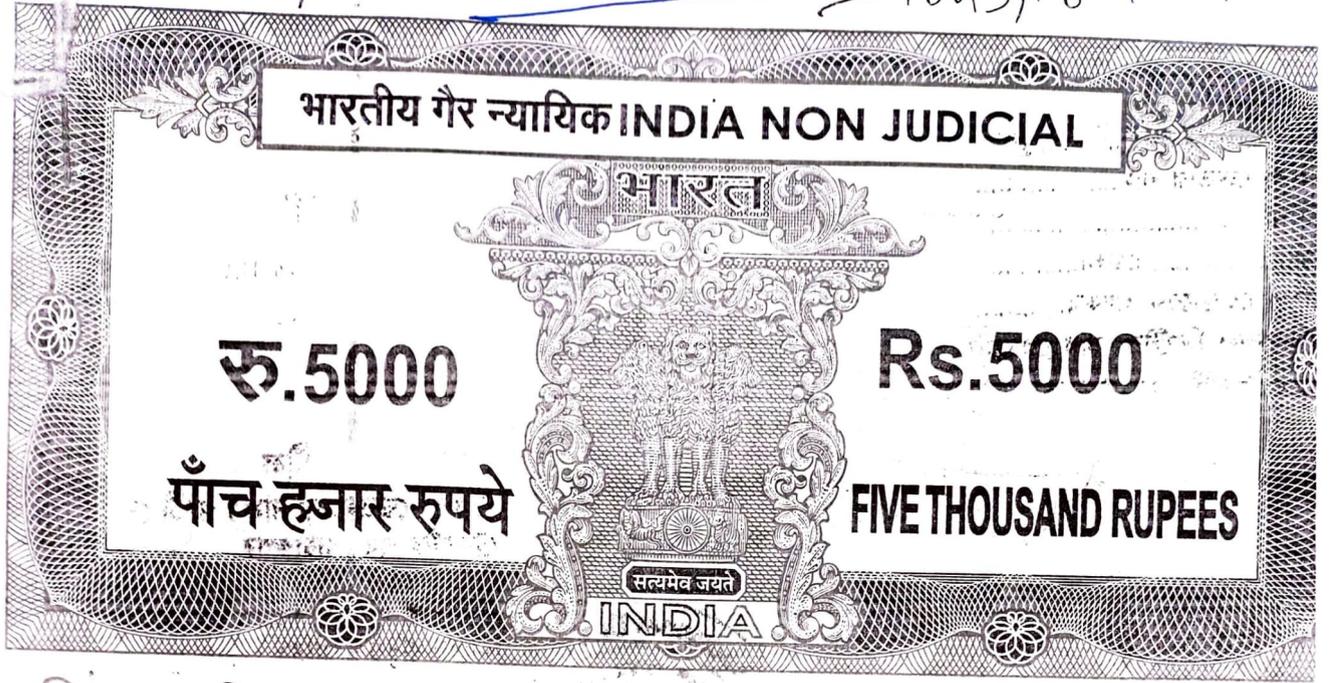
**7631 3895 4285**

আমার আধার, আমার পরিচয়

2027/18

Amexuro = B

I 1845/18 16 17



পশ্চিমবঙ্গ কেরিফর জাংগ WEST BENGAL  
 registration. The responsible agent and the  
 common agents connected with this  
 men are the parties of this document

D 649318

Q. 634358/18

Acti District Sub-Registra  
 Barrackpore 24 April 2018

20 APR 2018

# DEED OF CONVEYANCE

THIS DEED OF CONVEYANCE

is made on this 20th Day Of April.....2018,

BETWEEN

Contd..... 2

UADA BEGUM wife of Mohammad Wakil Ansari alias Mohammad Wakil Koresi, by faith: Islam, By Nationality: Indian, By occupation: Housewife, residing at Ali Haider Road, Math Para, P.O. & P.S. Titagarh, Dist. North 24-Pgs., Kolkata-700119, hereinafter called and referred to as the VENDOR/SELLER (which expression shall unless excluded by or repugnant to the context be deemed to include her legal heirs, executors, representatives, administrators and/or assigns etc.) of the ONE PART.

A N D

ROOMANA PERWEEN wife of Ishrat Ali, by faith: Islam, By Nationality: Indian, By occupation: Housewife, residing at 136/A/1, Ali Haider Road, Math Para, P.O. & P.S. Titagarh, District: North 24-Pgs., Kolkata-700119, hereinafter called and referred to as the VENDEE/PURCHASER (which expression shall unless excluded by or repugnant to the context be deemed to include her legal heirs, executors, representatives, administrators and/or assigns etc.) of the OTHER PART.

WHEREAS by dint of a registered deed of Conveyance made on 2<sup>nd</sup> day of May 1968, Sri Sunil Chandra Paul & Sri Gopal Chandra Paul, purchased jointly ALL THAT a piece and parcel of land admeasuring 2 cotthas 5 chittaks out of 32 decimals identified as Shali, appertaining to Mouza: Patulia, J.L. no. 4, Re.Su. no. 66, Touzi no. 173, comprised and contained in R.S. dag no. 1 (One), recorded under R.S. Khatian no. 1006, lying and situated presently in ward no. 17, Ali Haider Road, Math Para, under Barrackpore Municipality, P.O. Titagarh, P.S. Khardah, Dist: North 24-Pgs. Kolkata-700119, from one Sk. Aptab and the said deed was duly incorporated in Book no. I,

Vol. no. 35, Pages written from 139 to 141, being no. 1217, before the office of the Sub-Registrar at Barrackpore.

AND WHEREAS the said Sri Sunil Chandra Paul and Sri Gopal Chandra Paul, by dint of a registered deed of Conveyance made on 10<sup>th</sup> day of June 1972, sold away jointly and absolutely their said purchased land area 2 cotthas 5 chittaks, in favour of Smt. Mira Goswami wife of Sri Satya Charan Goswami and Smt. Shephali Paul, wife of Sri Manoranjan Paul and the said deed was duly incorporated in Book no. I, Vol. No. 42, Pages written from 92 to 93, being no. 2228, before the office of the Sub-Registrar at Barrackpore.

AND WHEREAS the said Smt. Mira Goswami and Smt. Shephali Paul, while so seized, possessed and owned by recorded their names in the L.R. Settlement record of right for their legal necessity by dint of a registered deed of Conveyance made on 20<sup>th</sup> day of August 1997, sold away jointly and absolutely their said purchased land area 2 cotthas 5 chittaks, in favour of one Sri Swapan Adhikary son of late Gobinda Adhikari and the said deed was duly incorporated in Book no. I, Vol. 111, Pages written from 335 to 342, Being no. 4646, before the office of the A.D.S.R. at Barrackpore.

AND WHEREAS the said Sri Swapan Adhikary, by dint of a registered deed of conveyance made on 8<sup>th</sup> day of March 2013, at a valuable consideration sold away from thereto ALL THAT a demarcated piece and parcel of land ad-measuring 1 cottha, identified as Shali, and shown in the site plan thereto marked with plot no. "B" bordered with Red colour comprised in aforesaid R.S. Dag no. 1 (one) recorded under Khatian no. 1006, appertaining to Mouza: Patulia, J.L. no. 4, Re.Su. no. 66, Touzi no. 173, bearing holding no. 14/A, in ward no. 17, Ali Haider Road, adjacent to Math Para, School Road, -

under Barrackpore Municipality, P.O. & P.S. Titagarh, Dist. North 24-Pgs. Kolkata-700119, to or into the favour of Uada Begum (the present vendor herein) and the said deed was duly incorporated in Book no. I, C.D. Vol. no. 8, Pages written from 235 to 250, being no. 02254, for the year 2013, before the office of the A.D.S.R. at Barrackpore, Dist. North 24-Pgs.

AND WHEREAS upon acquiring the aforesaid plot of land the vendor herein duly recorded her name in the assessment record of Barrackpore Municipality, as an assessee of holding no. 14/A, in ward no. 17, at Ali Haider Road bye lane, under Barrackpore Municipality, P.O. & P.S. Titagarh, Dist. North 24-Pgs. and seized, possessed and owned absolutely by constructed thereon R.T. Shed residential structure and by paying rent and taxes to the authority concern which is free from all sorts of encumbrances and she has full right and authority to transfer the same to any person or persons of her choice under existing Law of the transfer of property Act.

AND WHEREAS now the vendor herein for her legal necessity and in need of money has decided and offered to sale her aforesaid property shown in the site plan hereto marked with plot no. "B" bordered with RED colour and described fully and particularly in the schedule hereunder at and for a total valuable consideration of Rs. 7,00,000/- only and the vendee herein being satisfied with the said offer has agreed to purchase the same at and for the said price, hereinafter referred to as the SAID PROPERTY as an absolute and indefeasible state in fee simple or an estate equivalent thereto free from all encumbrances.

NOW THIS INDENTURE WITNESSETH :-

That in pursuance and on acceptance of the purchaser's offer and in consideration of the said sum of Rs. 7,00,000/- only paid by the Purchaser to the Vendor simultaneously with the execution of this present (mentioned in the memo of consideration appended below) and in receipt whereof the said Vendor doth hereby admit and acknowledge and on and from the same the vendor acquit release and discharges the said purchaser her heirs, executors administrators, representatives and assigns and everyone of them and also the said property, the said vendor as absolute owner doth hereby grant, convey, sell, transfer, assign, assure unto and to the use of the purchaser, her heirs, executors, administrators, representatives and as signs free from all encumbrances attachments and other defects in title All That the property mentioned in the Schedule hereunder and shown delineated by "RED" border in the site plan hereto marked with Plot no. "B" together with all appurtenances and together with all homestead, hedges, ditches, ways, water, water courses, lights, liberties, privileges, easements whatsoever to the said property described in the schedule below and all the estate, right, title, interest, claim and demand whatsoever of the vendor into and upon the same and every part thereof in law and equity together upon and to have and to hold and possesses the same unto and to the use of purchaser her heirs, executors, administrators, assign absolutely and forever and free from all encumbrances, together with title deeds, writings, muniments and other evidences of title and the vendor do hereby for herself, her heirs, executors, representatives, administrators and assigns covenant with the purchaser her heirs ex-

-ecutors, administrators and assigns that notwithstanding any acts, matter or things whatsoever by said vendor heretofore done or executed or knowingly suffered to the contrary, the said vendor is now lawfully rightfully and absolutely, seized, possessed of or otherwise well and sufficiently entitled to the schedule property hereby granted free from any encumbrances attachments or defects in title whatsoever and the vendor has full power and absolute authority to sell her property in the manner aforesaid and that the said purchaser shall and may at all times hereafter peaceably and quietly hold possess and enjoy the said property in Khas or otherwise without any claim from the vendor or any person or persons claiming through or under her and further that the vendor her heirs, executors administrators and assigns to save harmless, indemnify and keep indemnified the purchaser, her heirs, executors, administrators and assigns from or against all encumbrances, charges and equities whatsoever and the vendor, her heirs, executors, administrators or as signs further covenant that she / they shall at the request and cost of the purchaser her heirs, executors, administrators or assigns do or execute or cause to be done or executed all such law acts, deeds and things whatsoever for further and more perfectly conveying and assuring the said property and every part thereof in any manner aforesaid according to the true intent and meaning of this Deed.

AND WHEREAS it is further stated that the purchaser is entitled to or otherwise fit for the mutation of her name in respect of the below mentioned schedule property in the record of right and other authorities and shall pay rent and taxes whatsoever and receive receipts for the same.

AND WHEREAS the vendor today deliver the possession of the said property to the purchasers forever and further declare herein that the vendor has good marketable title upon the said property and there is no other co-sharers except the vendor and she has not taken any money from any other person or persons against the property hereby sold and the said property is not at all any subject of any pending suit before any Court of Law and till yet not receipt any notice for acquisition and requisition from Central or State Govt. or from any statutory authorities over the said property.

SCHEDULE OF THE PROPERTY HEREBY SOLD

ALL THAT a piece and parcel of "SHALI" land ad-measuring 1 cottha be the same a little more or less together with thereon R.T. Shed residential structure 173 sft., shown in the site plan marked with plot no. "B" bordered with RED colour and together with all right, title and interest comprised in R.S./L.R. Dag no. 1 (one), recorded under R.S. Khatian no. 1006 and L.R. Khatian nos. 614 & 775 appertaining to Mouza: Patulia, J.L. no. 4, Re.Su. 66, Touzi no. 173, lying in ward no. 17, bearing holding no. 14/A, Ali Haider Road by lane, under Barrackpore Municipality, P.O. & P.S. Titagarh, Dist: 2 Pgs. (N), Kolkata-700119 and within the limit of A.D.S.R.O. at Barrackpore, which is butted and bounded by:-

ON THE NORTH : -Plot no. "A" (H/o. Manjur) & 4'-0" wide common passage.

ON THE SOUTH : -L/O. Radha Kanta Adhikary.

ON THE EAST : -L/o. Samar.

ON THE WEST : - L/o. Sankar Biswas.

MEMO OF CONSIDERATION

Received with thanks total consideration a sum of Rs. 7,00,000/- only from within named vendee in presence of witnesses in the manner below:-

By vendee's A/c. no. 02210110085554, of UCO Bank, Titagarh Branch, transferred on 20-03-2018 a sum of Rs. 3,00,000/- in vendor's A/c. no. 3052617454, of Central Bank, Titagarh Branch,

By D.D. no. 897357, dated 13-04-2018, of UCO Bank, Titagarh Branch, paid Rs. 1,75,000/-

By D.D. no. 897497, dated 13-04-2018, of UCO Bank, Titagarh Branch, paid Rs. 2,00,000/-

By Cash dated 20-04-2018, paid a sum of Rs. 25,000/-

---

Total Paid a sum of Rs. 7,00,000/- (Rupees Seven Lac) only.

Witnesses

1. Mr. Aslam  
J. C. Road  
Titagarh. Kal 119

Signature of the vendor

Signature of the vendor

2. AKHTAR ALI  
28/4/1 check Post  
Sala Para  
Ps. Titagarh

IN WITNESS WHEREOF the parties hereunto set and subscribed their hands on this deed of conveyance being fully conversant with the contents of this deed on the day, month and year first above written.

SIGNED, SEALED AND DELIVERED

IN THE PRESENCE OF :

1. me/ Ashim  
G. C. Road  
Titagarh, Kal 119

Б21171 02378

\_\_\_\_\_  
Signature of the vendor

2. AKhtar Ali  
28/x/11, cheek post  
Sala Para  
P.S. Titagarh.

Romana Ferween.

\_\_\_\_\_  
Signature of the vendee

Contents read over to the parties and document is prepared on the basis of document produced before me.

Sri Ramesh Kumar Sethi

[Sri Ramesh Kumar Sethi]

(Advocate) Barrackpore court

E.N.-W.B/652/83

Typed and printed by

Abdul Khalique  
(Abdul Khalique)

Shows the Land at Mouza-Patulia, J.L.no-4, R.S. no-66, no-173, R.S.Dag no-1, R.S.Khatian no-1006, Holding no-14/A, Under Road, Ward no-17, Under Barrackpore Municipality, Titagarh, Dist.-North 24 Parganas.L R Dag no.1, L.R.Kh. 614 & 775

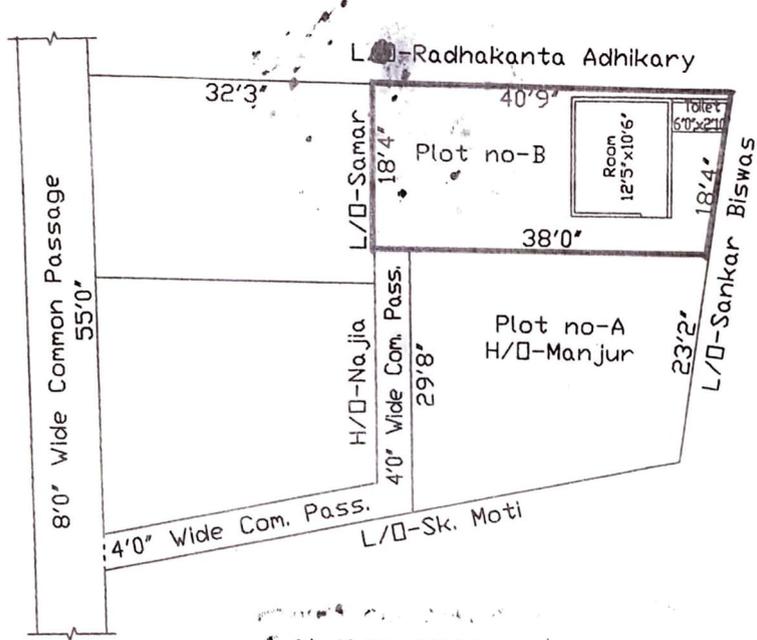
Land is Shown by red ink.

Scale-1"=20'0"



Statement:

Plot no-B  
S.B.W. Structured= 173sft.  
and Area 1k-0ch-0sft.



Roomana between.

Signature of Vendee

*[Handwritten signature]*

Signature of Vendor

Drawn By:  
Md.M.Hossain

*[Handwritten signature of Md. M. Hossain]*

MD. M. HOSSAIN  
L.B.S. Of Bkp Municipality  
5(16/D), O.C. Road, Titagarh.  
Code No.-L.B.S. 1/16

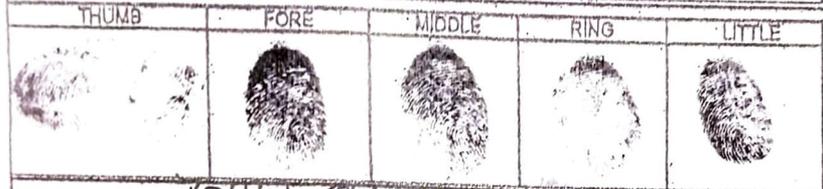
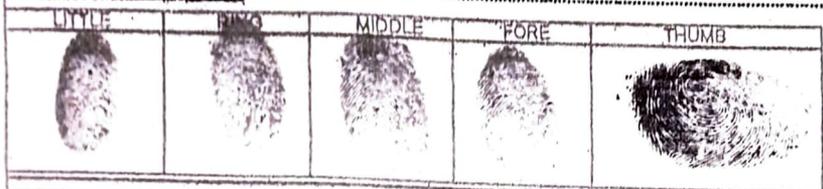
26 27

### DISTRICT NORTH 24 PARGANAS

OFFICE OF THE A.D.S.R.O. (B.K.P.) / NAIHATI / D.S.R. BAKASAT / COSSIPORE, DUMDUM / R.A. KOLKATA

STATUS / PRESENTANT

LEFT HAND FINGER PRINT NAME.....

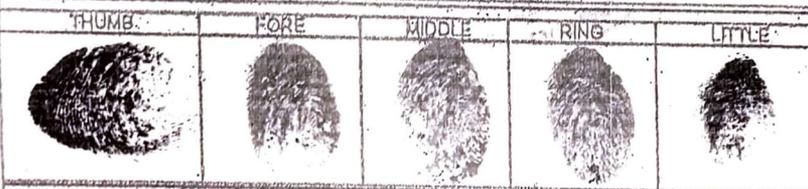
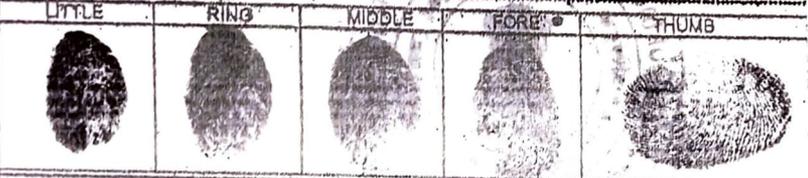


SIGNATURE *21/11/08 5/5/5*



RIGHT HAND FINGER PRINT

LEFT HAND FINGER PRINT NAME.....

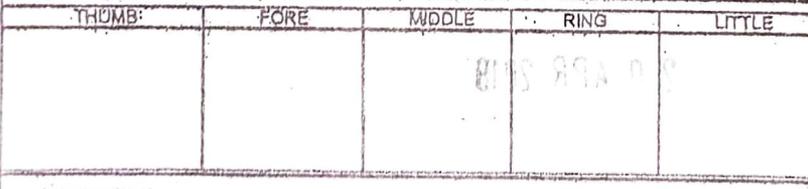
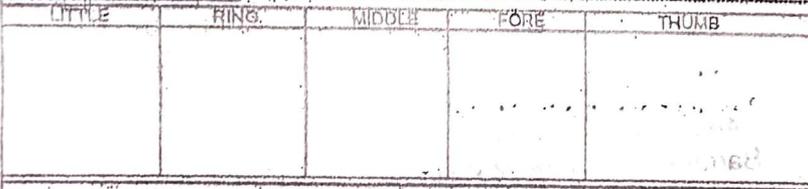


SIGNATURE *Roohana Berween*



RIGHT HAND FINGER PRINT

LEFT HAND FINGER PRINT NAME.....

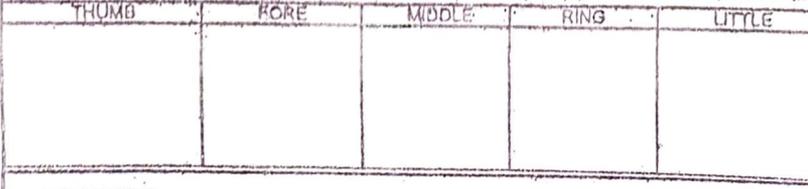
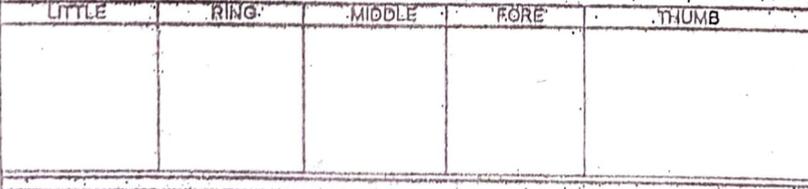


SIGNATURE.....

Space for photo

RIGHT HAND FINGER PRINT

LEFT HAND FINGER PRINT NAME.....

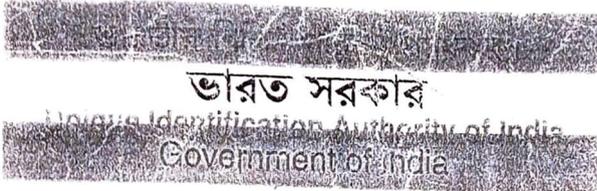


SIGNATURE.....

Space for photo

RIGHT HAND FINGER PRINT

28 28



ভালিকাঙ্কিত আই ডি/Enrollment No. 1171/04223/03986

উষা বেগম

To  
উষা বেগম  
Usha Begum  
W/O Md Wakil Guis  
ALI HAIDER ROAD, MATH PARA  
Titagarh, Kolkata Dopers  
Titagarh, North Twenty Four Parganas,  
West Bengal 700116  
9661634539



আপনার আইডি সংখ্যা/ Your Aadhaar No. :

2230 3504 6829

স্বাধীন - সাধারণ মানুষের অধিকার



ভারত সরকার  
GOVERNMENT OF INDIA



উষা বেগম  
Usha Begum  
জন্ম সাল / Year of Birth: 1981  
মহিলা / Female



2230 3504 6829

স্বাধীন - সাধারণ মানুষের অধিকার

28 29



ভারত সরকার  
Unique Identification Authority of India  
Government of India

তালিকাভুক্তির আই ডি / Enrollment No.: 1058/19513/07095

To  
রুমানা পারবীন  
ROOMANA PERWEEN  
NADIPUR SHILTALA DANGA  
ASANSOL  
Asansol MC  
Dakhin Khanda  
Bardhaman  
West Bengal 713302  
9378152593

02/09/2014  
169112059



ML691120599FT



Roomana Perween

আপনার আধার সংখ্যা / Your Aadhaar No. :

**7631 3895 4285**

আধার - সাধারণ মানুষের অধিকার



ভারত সরকার  
Government of India

রুমানা পারবীন  
ROOMANA PERWEEN  
পিতা : অসিম কামাল  
Father : ASIM KAMAL  
জন্মতারিখ / DOB : 04/03/1987  
মহিলা / Female



**7631 3895 4285**

আধার - সাধারণ মানুষের অধিকার

29 30

Govt. of West Bengal  
Directorate of Registration & Stamp Revenue  
e-Challan

19-201819-022369214-1

Payment Mode Online Payment

Date: 19/04/2018 20:32:29

Bank : State Bank of India

RN : IK00ONOPA3

BRN Date: 19/04/2018 20:33:10

DEPOSITOR'S DETAILS

Id No. : 15050000634358/5/2018

[Query No./Query Year]

Name : Arindam sarkar

Contact No. : Mobile No. : +91 9874667687

E-mail :

Address : Ruiya

Applicant Name : Mrs Roomana Parween

Office Name :

Office Address :

Status of Depositor : Others

Purpose of payment / Remarks : Sale, Sale Document Payment No 5

PAYMENT DETAILS

Sl. No.	Identification No.	Head of A/C Description	Head of A/C	Amount [ ₹ ]
1	15050000634358/5/2018	Property Registration- Stamp duty	0030-02-103-003-02	38040
2	15050000634358/5/2018	Property Registration- Registration Fees	0030-03-104-001-16	7184

Total

45224

In Words : Rupees Forty Five Thousand Two Hundred Twenty Four only

Handwritten signature and stamp in Bengali script.

Handwritten text: ০১০৫ ৪৭৯ ০ ৪

30 31

## Major Information of the Deed

No :	I-1505-01845/2018	Date of Registration	20/04/2018
Registry No / Year	1505-0000634358/2018	Office where deed is registered	
Entry Date	19/04/2018 3:58:58 PM	A.D.S.R. BARRACKPORE, District: North 24-Parganas	
Applicant Name, Address & Other Details	Roomana Parween 136/A/1 , Ali Haide Road Mathpara, Thana : Titagarh, District : North 24-Parganas, WEST BENGAL, PIN - 700123, Mobile No. : 8444954123, Status : Buyer/Claimant		
Transaction	Additional Transaction		
[0101] Sale, Sale Document	[4305] Other than Immovable Property, Declaration [No of Declaration : 2]		
Set Forth value	Market Value		
Rs. 7,00,000/-	Rs. 7,17,000/-		
Stamp duty Paid(SD)	Registration Fee Paid		
Rs. 43,040/- (Article:23)	Rs. 7,184/- (Article:A(1), E)		
Remarks	Received Rs. 50/- ( FIFTY only ) from the applicant for issuing the assement slip. (Urban area)		

## Land Details :

District: North 24-Parganas, P.S:- Titagarh, Municipality: TITAGARH, Road: Ali Haider Road (Barrackpore Municipality), Mouza: Titagar, Ward No: 17

Sch No	Plot Number	Khatian Number	Land Use Proposed	Use ROR	Area of Land	SetForth Value (In Rs.)	Market Value (In Rs.)	Other Details
L1	LR-1	LR-614	Bastu	Shali	1 Katha	6,48,000/-	6,65,000/-	Width of Approach Road: 4 Ft., Adjacent to Metal Road,
<b>Grand Total :</b>					<b>1.65Dec</b>	<b>6,48,000 /-</b>	<b>6,65,000 /-</b>	

## Structure Details :

Sch No	Structure Details	Area of Structure	Setforth Value (In Rs.)	Market value (In Rs.)	Other Details
S1	On Land L1	173 Sq Ft.	52,000/-	52,000/-	Structure Type: Structure

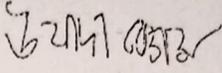
Gr. Floor, Area of floor : 173 Sq Ft., Residential Use, Cemented Floor, Age of Structure: 0Year, Roof Type: Tiles Shed, Extent of Completion: Complete

<b>Total :</b>	<b>173 sq ft</b>	<b>52,000 /-</b>	<b>52,000 /-</b>	
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31 32

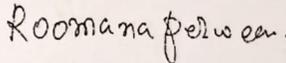
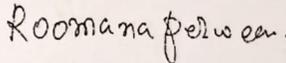
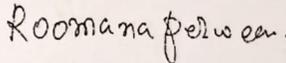
Details :

Name, Address, Photo, Finger print and Signature

Name	Photo	Fingerprint	Signature
<b>Uada Begum (Presentant)</b> Wife of Md Wakil Ansari Executed by: Self, Date of Execution: 20/04/2018 , Admitted by: Self, Date of Admission: 20/04/2018 ,Place : Office			
20/04/2018	LTI 20/04/2018	20/04/2018	

, Ali Haide Road , Mathpara, P.O:- Titagarh, P.S:- Titagarh, District:-North 24-Parganas, West Bengal, India, PIN - 700119 Sex: Female, By Caste: Muslim, Occupation: House wife, Citizen of: India, Status :Individual, Executed by: Self, Date of Execution: 20/04/2018  
 , Admitted by: Self, Date of Admission: 20/04/2018 ,Place : Office

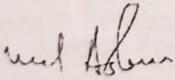
Buyer Details :

Sl No	Name, Address, Photo, Finger print and Signature												
1	<table border="1"> <thead> <tr> <th>Name</th> <th>Photo</th> <th>Finger Print</th> <th>Signature</th> </tr> </thead> <tbody> <tr> <td> <b>Roomana Parween</b>            Wife of Ishrat Ali            Executed by: Self, Date of Execution: 20/04/2018            , Admitted by: Self, Date of Admission: 20/04/2018 ,Place : Office         </td> <td></td> <td></td> <td></td> </tr> <tr> <td>20/04/2018</td> <td>LTI 20/04/2018</td> <td>20/04/2018</td> <td></td> </tr> </tbody> </table> <p>Wife of Ishrat Ali Sex: Female, By Caste: Muslim, Occupation: House wife, Citizen of: India, Status :Individual, Executed by: Self, Date of Execution: 20/04/2018            , Admitted by: Self, Date of Admission: 20/04/2018 ,Place : Office</p>	Name	Photo	Finger Print	Signature	<b>Roomana Parween</b> Wife of Ishrat Ali Executed by: Self, Date of Execution: 20/04/2018 , Admitted by: Self, Date of Admission: 20/04/2018 ,Place : Office				20/04/2018	LTI 20/04/2018	20/04/2018	
Name	Photo	Finger Print	Signature										
<b>Roomana Parween</b> Wife of Ishrat Ali Executed by: Self, Date of Execution: 20/04/2018 , Admitted by: Self, Date of Admission: 20/04/2018 ,Place : Office													
20/04/2018	LTI 20/04/2018	20/04/2018											

Identifier Details :

Name &amp; address

Md Aslam  
 Son of Late Md Yasin  
 , G C Road, P.O:- Titagarh, P.S:- Titagarh, District:-North 24-Parganas, West Bengal, India, PIN - 700119, Sex: Male, By Caste: Muslim, Occupation: Business, Citizen of: India, , Identifier Of Uada Begum, Roomana Parween

	20/04/2018
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Major Information of the Deed :- I-1505-01845/2018-20/04/2018

32 33

property for L1	
From	To. with area (Name-Area)
Uada Begum	Roomana Parween-1.65 Dec
Transfer of property for S1	
From	To. with area (Name-Area)
Uada Begum	Roomana Parween-173.00000000 Sq Ft

**Endorsement For Deed Number : I - 150501845 / 2018**

**On 19-04-2018**

**Certificate of Market Value(WB PUVI rules of 2001)**

Certified that the market value of this property which is the subject matter of the deed has been assessed at Rs 7,17,000/-

**Asis Kumar Dutta**  
**ADDITIONAL DISTRICT SUB-REGISTRAR**  
**OFFICE OF THE A.D.S.R. BARRACKPORE**  
**North 24-Parganas, West Bengal**

**On 20-04-2018**

**Certificate of Admissibility(Rule 43,W.B. Registration Rules 1962)**

Admissible under rule 21 of West Bengal Registration Rule, 1962 duly stamped under schedule 1A, Article number : 23 of Indian Stamp Act 1899.

**Presentation(Under Section 52 & Rule 22A(3) 46(1),W.B. Registration Rules,1962)**

Presented for registration at 13:28 hrs on 20-04-2018, at the Office of the A.D.S.R. BARRACKPORE by Uada Begum, Executant.

**Admission of Execution ( Under Section 58, W.B. Registration Rules, 1962 )**

Execution is admitted on 20/04/2018 by 1. Uada Begum, Wife of Md Wakil Ansari, , Ali Haide Road , Mathpara, P.O. Titagarh, Thana: Titagarh, , North 24-Parganas, WEST BENGAL, India, PIN - 700119, by caste Muslim, by Profession House wife, 2. Roomana Parween, Wife of Ishrat Ali, , 136/A/1 , Ali Haide Road , Mathpara, P.O: Titagarh, Thana: Titagarh, , North 24-Parganas, WEST BENGAL, India, PIN - 700119, by caste Muslim, by Profession House wife Identified by Md Aslam, , Son of Late Md Yasin, , G C Road, P.O: Titagarh, Thana: Titagarh, , North 24-Parganas, WEST BENGAL, India, PIN - 700119, by caste Muslim, by profession Business

**Payment of Fees**

Certified that required Registration Fees payable for this document is Rs 7,184/- ( A(1) = Rs 7,170/- .E = Rs 14/- ) and Registration Fees paid by Cash Rs 0/-, by online = Rs 7,184/-  
Description of Online Payment using Government Receipt Portal System (GRIPS), Finance Department, Govt. of WB Online on 19/04/2018 8:33PM with Govt. Ref. No: 192018190223692141 on 19-04-2018, Amount Rs: 7,184/-, Bank State Bank of India ( SBIN0000001), Ref. No. IK00ONOPA3 on 19-04-2018, Head of Account 0030-03-104-001-16

Major Information of the Deed :- I-1505-01845/2018-20/04/2018

33 34

**Stamp Duty**

That required Stamp Duty payable for this document is Rs. 43,040/- and Stamp Duty paid by Stamp Rs 5,000/-  
e = Rs 38,040/-

ption of Stamp

amp: Type: Court Fees, Amount: Rs 10/-

Stamp: Type: Impressed, Serial no 1395, Amount: Rs.5,000/-, Date of Purchase: 28/03/2018, Vendor name: S Dey  
Description of Online Payment using Government Receipt Portal System (GRIPS), Finance Department, Govt. of WB  
Online on 19/04/2018 8:33PM with Govt. Ref. No: 192018190223692141 on 19-04-2018, Amount Rs: 38,040/-, Bank  
State Bank of India ( SBIN0000001), Ref. No. IK00ONOPA3 on 19-04-2018, Head of Account 0030-02-103-003-02



**Asis Kumar Dutta**

**ADDITIONAL DISTRICT SUB-REGISTRAR  
OFFICE OF THE A.D.S.R. BARRACKPORE**

**North 24-Parganas, West Bengal**

34

35

of Registration under section 60 and Rule 69.

ed in Book - I

e number 1505-2018, Page from 49324 to 49343

g No 150501845 for the year 2018.



Digitally signed by ASIS KUMAR DUTTA  
Date: 2018.04.24 16:10:10 +05:30  
Reason: Digital Signing of Deed.

(Asis Kumar Dutta) 4/24/2018 4:09:49 PM  
ADDITIONAL DISTRICT SUB-REGISTRAR  
OFFICE OF THE A.D.S.R. BARRACKPORE  
West Bengal.

(This document is digitally signed.)

The chairman of -  
Barackpore Municipality.  
B. T. Road, (B.K.P.)  
(N)-29 Pgs, Kol - 700123.

শ্রদ্ধাংশ মহাশয়,

আমি, নিম্নোক্ত অবজ্ঞাক্ষম দাতা ও নিচে নাম আইকারি,  
ইজারা আদায়ী, S/o- মৃত, মঃ শাহরি, পোঃ+মানা-টিটাগড় অরান  
১৪/২, আলী শাহর রোড, (মিঠপাড়া), টি.এম.ডি. পানি অফিস  
ওয়ার্ড - ১৭.  
নিম্নে উল্লিখিত একজন অসামান্য ব্যক্তিত্ব।

আপনার, অবগতির কারণে জানাই যে, আমার পাশের -  
জমিনে (মঃ আসলাম, S/o- মঞ্জুর আমন, (১)টি, কাগজের  
খাম, তৈরি (কারখানা) কাজে প্রবেশ করা হয়েছে, মোঃ ০৪  
বুজুর মাঝে। আগে এই কারখানা শুরু হয়েছিল কাজে -  
২৭, এখন এই স্থানিক (প্রিন্সিপাল অফিস) গাম্বের -  
জোর তে ও নাইট কারখানা চালাচ্ছে (আমি) জোরের -  
অংশে বন্ধ রাখা হয়েছে। এর ফলে, আমাদের দুঃখ রাশের -  
পর রাত হচ্ছে না এবং বাচ্চাদের পড়াশুনা ক্ষতি হচ্ছে।

এই ব্যাপার সম্পর্কিত, আমি স্থানিক ও তার বাক -  
(রাগ) কারখানার কাজে (বন্ধ) অনুরোধ জানাই,  
কিন্তু এখনও পর্যন্ত (তা) কাজে চালাই মাচ্ছে।  
আমাকে পাঠা দিচ্ছে না।

অতএব, মহাশয়ের কাছে আমার আর্জি, নিম্নোক্ত বিষয়টি  
অনুগ্রহ করে, এই কারখানার (রাগ) কাজে (অনুরোধ)  
বন্ধের জন্য, অনুগ্রহ করে দ্রুত হস্তক্ষেপ করুন।

ইং - 17-4-2023. ইতি:

স্বাক্ষর :- (আই.)  
Mhat AL  
(M)-8013100513



18/4/23

**TRANSLATED COPY**

Date: 17.04.2023

To  
The Chairman,  
Barrackpore Municipality,  
B.T. Road (BKP),  
North (24) Parganas, Kolkata- 700123.

Respected Sir,

I am submitting a written objection and my name is Israt Ali, son of Late Mohd. Habib, residing at 14/A, Ali Haydar Road, Mathpara, near T.M.C. Party Office, under Titagarh Post Office and Police station, as a permanent resident of the said local area.

I would like to bring your attention that Mohd. Aslam, S/o- Manjur Alam, has been operating a paper envelop manufacturing factory with a cutting machine on the adjacent land for approximately four years. Previously, the factory was operated only during the day time but now the owner is running forcefully day and night, even in the extreme heat of summer. Additionally they are making loud noises by banging boxes. As a result, we are unable to sleep properly at night and it is disrupting the studies of our children.

In this situation, I have requested the owner and his father to stop the factory work at night. However, they have ignored my request and continue their operation.

Therefore I humbly appeal to you to conduct an inquiry into this matter and grant permission to completely stop the factory's night operations. This would be a great help to us.

Sincerely,

Sd/-

ISHRAT ALI

Letter dated- 17.04.2024

(M):8013100513

Letter received by municipality with seal on 18.04.2023

37 38  
COPY OF ORDERSHEET Amexore - D<sup>o</sup>

IN THE COURT OF LD. EXECUTIVE MAGISTRATE, BARRACKPORE, 24 PGS (N)

REF. M.P CASE NO. 702 2024

Pshuat Ali

PETITIONER(S)/F.P

VERSUS

Md. Aslam & Others.

O.P.S/2NDPART (S)

126 BN SS.

U/S. ~~107~~ CR.P.C



ORDER DATED: 23/08/2024

PERSUED the petition filed by Smt./ Sri. Pshuat Ali

Petitioner(s) of Pitagauh P.S who is/are represented by his/her/their Ld. Advocate.

I/C Pitagauh P.S is directed to enquire and report by 20/09/2024

over the dispute.

PEACE BE MAINTAINED

Copy forwarded to:

1. I/C Pitagauh P.S

To: 20/09/2024

sd/- D. Goswami

Executive Magistrate

Barrackpore

Executive Magistrate

Barrackpore, North 24 Parganas

For information and taking necessary action.

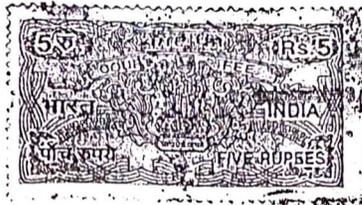
By Order

23/08/24

Barra Clerk

Executive Magistrate

Barrackpore, 24 Parganas (North)



38 39  
38 39  
FILED BY  
Asimab Carter  
Advocate

**DISTRICT : NORTH 24 PARGANAS  
BEFORE THE COURT OF LEARNED EXECUTIVE MAGISTRATE  
AT BARRACKPORE**

**Reference- M.P. CASE NO.:- 702 OF 2024**

**IN THE MATTER OF**

**ISHRAT ALI**

Son of Late Md. Habbib, of 14/A, Ali Haider Road  
(Mathpara), Post and Police: Titagarh, District:  
North 24-Parganas, Kolkata- 700119.

.....Petitioner

**-VERSUS-**

1. Md. Aslam  
Son of Manjur Alam
2. Manjur Alam  
Son of Zakir Hussain,  
Both are residing at 14/A/1, Ali Haider Road  
(Mathpara), Post and Police: Titagarh,  
District: North 24-Parganas,  
Kolkata- 700119

133

**AN APPLICATION UNDER SECTION 126 B.N.S.S**

**The Petitioner above named beg to state as follows:-**

**Most Respectfully Sheweth :-**

1. That the present petitioner is peace loving and law-abiding citizen of India.
2. That the present petitioner permanently reside in the above noted address along with his wife and their children and the present petitioner is the lawful owner of the said plot of land.
3. That the house of the opposite party situated adjacent to land to the present petitioner house the opposite party no. 2 is the owner of the said adjacent plot of land. The opposite party no.1 is the son of the opposite party no.2.
4. That both the opposite party carrying their business of making envelops and paper cutting.



39 40  
(2)

Shri H. C.  
FILED BY  
Anand Chatterjee  
Advocate

5. That opposite parties herein for carrying their business they have installed some machineries in the said house and they forcibly continued their work day and night and for which the noise of machineries hamper our daily life. The workers and opposite parties of the said factory are playing loud music till mid-night and for which the children and present petitioner daily lives is getting hampered also hampering the studies of the children.
6. That on 20.03.2024 at about 12:30 A.M. the opposite parties again started to play loud music for which the present petitioner started protesting the activities of the opposite parties at that time the opposite parties used slang and abusive words towards the petitioner and his family members. Thereafter on the very next day i.e. on 21.03.2024 the petitioner went to the Titagarh police station and lodged a written complain regarding the same and on the basis of the said written complain the officials of the Titagarh police station lodged a G.D.E regarding the incident vide G.D.E no. 1762 dated 21.03.2024. Thereafter on the basis of the G.D.E one officer of the said police station came to the opposite parties house and they instructed them not to disturb the petitioner and his family members but they did not paid any heed upon the direction of the said police officer.
7. That previously the present petitioner lodged a written complain regarding this incident before the Titagarh police station and based on the said written complain the officer of the said police station lodged a general diary vide G.D.E no. 1330 dated 20.09.2022.
8. That the present petitioner also informed the said incident to the Barrackpore Municipality on 17.04.2023 and the said complain was duly received by the concerned authority, but they did not take any initiative regarding the incident. .
9. That the present petitioner further submits that the Opposite parties are dangerous and desperate in nature for that very serious chance of breach of peace in the locality by the unlawful activity of the Opposite parties. If not restrain the opposite parties immediately by the order under section 126 of B.N.S.S, then they will surely disturb the peaceful life of the present petitioner.

40 41

FILED BY  
Advocate

(3)



Under the aforesaid facts and circumstances stated above it is most humbly prayed that your Honour would graciously be pleased to pass necessary Order or Orders as your Honour may deem fit and proper by draw up a proceeding under Section 126 B.N.S.S. against the Opposite Parties and  
133

- (i) to restrain the opposite parties from doing illegal activities and give the further direction not to disturb the breach of peace and tranquility of the locality
- (ii) call for report from the I/C Titagarh Police Station regarding the incident on the next date and pass the necessary order and orders as your Honour may deem fit and proper for the ends of justice.

And for which act of kindness your Honour as in duty bound shall ever pray.

# 42

GOVERNMENT OF WEST BENGAL  
S.D.E.M COURT  
BARRACKPORE  
NORTH 24-PARGANAS

Certified Copy

DISTRICT : NORTH 24-PARGANAS

IN THE COURT OF LD. EXECUTIVE MAGISTRATE, BARRACKPORE.

(RECORD SECTION)



M.P. CASE NO. 2520/2024  
2022.

u/s-152

Ishrat Ali .....PETTIONER

Md. Aslam<sup>VS</sup> & others...OP

PETITIONER NO :- 141/25

DATE 10/02/25

NAME OF THE APPLICANT : A. Ciru (Adv.)

the Court of Ld. Executive Magistrate,  
Barrackpore, North 24 Parganas.



42 93

01/10/24

Certified Copy

[ Through Bench Clerk ]

Ref: M.P. Case No. 2520/24, Dt.- 23/08/24, U/S- 133 B.N.S.S.

Petitioner :- (i) Ishrat Ali, S/O- Late Md. Habib, of- 14/A, Ali Haidar Road, P.O. & P.S.- Titagarh ,  
Dist.-  
North 24 Parganas.

-Vs-

Defendant: - (i) Md. Aslam, S/O- Manjur Alam, of- 14/A/1, Ali Haidar Road, P.O. & P.S.- Titagarh ,  
Dist.- North 24 Parganas. & (ii) Manjur Alam, S/O- Zakir Hussain, of- 14/A/1, Ali  
Haidar Road, P.O. & P.S.- Titagarh, Dist.- North 24 Parganas.

Sub: - Enquiry findings.

Sir,

In compliance with your kind order Dt.- 23/08/24 in c/w the above noted Misc. petition of petitioner, I beg to report that, as endorsed by O/C Titagarh P.S. I enquired into the contents of said Misc. petition locally in presence of the petitioner as well as available disinterested local people.

During enquiry, I served your kind order to the both parties with a request to comply the order of Ld. Court. Thereafter, I examined both the parties, listened to local people. On interaction with the local people, it could be ascertained that, a dispute is going on between the O.P. members and the petitioner over the issue of noise of machine in a business of making envelopes and paper cutting by O.P. members namely Md. Aslam and Manjur Alam. I requested the both O.P. members to maintain the label of sound pollution. I also directed them to maintain peace and tranquility in the area.

I, therefore, pray before your kind honour that, after consideration of the aforesaid facts and circumstances necessary order may kindly be passed as your Honour may be deem fit and proper for the sake of peace.

Enclosure: -

(i) Original Court's Order Sheet.

Yours faithfully,

Sujit Biswas

SI Sujit Biswas,  
Titagarh PS, BKPC.

28-9-24

Forwarded

28/09/2024

OFFICER IN CHARGE  
TITAGARH P.S.  
Barrackpore Police Commissionerate

DR. NO. 4752/24,  
Dt. 28/09/24

Record Room, Head Clerk

Date  
Barrackpore Sub-Divisional office  
authorised u/s 76 of Act of 1971

V.O.S.  
Executive Magistrate  
Barrackpore, 24 Parganas.

Amex 1002- (E)

43 44

Date: 29.03.2025

To  
The Member Secretary,  
West Bengal Pollution Control Board,  
'Paribesh Bhawan',  
10A, Block-LA, Sector-III,  
Salt Lake City, Kolkata: 700106.

Sub: Complaint against Md. Aslam and Manjur Alam for creating enormous sound in carrying on business of envelope and paper cutting and for causing excessive noise created by the machines operated by Md. Aslam and Manjur Alam.

Dear Sir,

I, the undersigned most humbly beg to inform you the following facts and circumstances for your kind knowledge and taking necessary action in the matter on an urgent basis.

That I along with my family members are staying at 14/A, Ali Haider Road, Mathpara, P.O. Titagarh, District: North (24) Parganas, Kolkata- 700119, West Bengal, since a long span of time.

I had purchased the land situated at 14/A, Ali Haider Road, Mathpara, P.O. Titagarh, Dist. North(24) Parganas, Kolkata- 700119, through a registered deed of conveyance and constructed a one storied building on the said land. I had also mutated my name with respect to the land where I am presently staying with the Barrackpore Municipality, Dist: North (24) Parganas.

Just opposite to our land on the northern side a factory is being operated by Md. Aslam and manjur alam situated at 14/A/1, Ali Haider Road, Mathpara, P.O. Titagarh, Dist. North (24) Parganas, Kolkata- 700119, West Bengal. That in the said factory Md. Aslam and Manjur Alam have installed heavy paper cutting machine and operate the same from morning 7a.m till mid night and thereby hampering our peaceful way of living. I have children who are presently studying in school and it is very difficult for them to study in presence of such loud music created by the operation of the heavy machines.

44 46

The factory is being operated without having proper statutory licenses/permissions from the concerned departments and the same is running illegally.

More over the workers in the said factory and the owners play loud music the entire day till midnight which also affects our daily life.

I have requested the owners of the factory namely Md. Aslam and Manjur Alam regarding taking measures so that the excessive noise may be reduced and we may live peacefully. But very surprisingly inspite of my request Md. Aslam and Manjur Alam have threatened me saying that they are influential persons and they will not take any steps for reducing the excessive sound.

I am a housewife and my husband is a hawker selling grocery items in local train. I am a helpless lady and Md. Aslam and Manjur Alam have taken undue advantage of this situation.

In these circumstances I humbly request you to kindly look into the matter on an urgent basis and take necessary steps so that I and my family members may live peacefully and also request that a direction may be given to Mr. Aslam and Manjur Alam so that they run their factory maintaining the sound limit and following the regulations.

Thanking You,

Yours Faithfully

*Roomana Parween*

ROOMANA PARWEEN

W/o- Ishrat Ali

14/A, Ali Haidar

Road, mathpara,

P.O. Titagarh, Dist.

North (24) Parganas,

Kolakta- 700119,

West Bengal.

(M): 8444954123

45 46

Date: 29.03.2025

To  
The Inspector-in-Charge,  
Titagarh Police Station,  
B. T. Road, Titagarh,  
Kolkata: 700119.  
District: North (24) Parganas:

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46 97

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W/o- Ishrat Ali

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Road, mathpara,

P.O. Titagarh, Dist.

North (24) Parganas,

Kolakta- 700119,

West Bengal.

(M): 8444954123

47 48

Date: 29.03.2025

To  
The Additional Chief Secretary  
Environment department,  
Government of Bengal Pollution,  
Prani Sampad Bhawan,  
5<sup>th</sup> Floor, Block-LB-II, Salt Lake City,  
Sector-III, Kolkata: 700106.

Sub: Complaint against Md. Aslam and Manjur Alam for creating enormous sound in carrying on business of envelope and paper cutting and for causing excessive noise created by the machines operated by Md. Aslam and Manjur Alam.

Madam,

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48 49

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W/o- Ishrat Ali  
14/A, Ali Haidar  
Road, mathpara,  
P.O. Titagarh, Dist.  
North (24) Parganas,  
Kolakta- 700119,  
West Bengal.  
(M): 8444954123

Date: 29.03.2025

To  
The Chairman,  
Barrackpore Municipality,  
B. T. Road, P.O- Talpukur,  
Kolkata: 700123,  
District: North (24) Parganas.

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North (24) Parganas,

Kolkata- 700119,

West Bengal.

(M): 8444954123

EW164446045IN IVR:698716444

SP NEW SECRETARIAT BUILDING SO

Counter No:2,01/04/2025,11:30

To:THE MEMBER SE.W B P C B

Pin:700106, Bidhan Nagar IB Market SO

From:RODMANA PAR,14/A ALI H RD

Wt:15gms

Amt:17.70,Tax:2.70,Amt.Paid:18.00(Cash)

<Track on www.indiapost.gov.in>

<Dial 1800266868><Wear mask -Stay safe>



EW164446028IN IVR:698716444

SP NEW SECRETARIAT BUILDING SO

Counter No:2,01/04/2025,11:30

To:THE INS IN CH,TITAGARH P S

Pin:700119, Titagarh SO

From:RODMANA PAR,14/A ALI H RD

Wt:15gms

Amt:17.70,Tax:2.70,Amt.Paid:18.00(Cash)

<Track on www.indiapost.gov.in>

<Dial 1800266868><Wear mask -Stay safe>



EW164446059IN IVR:698716444

SP NEW SECRETARIAT BUILDING SO

Counter No:2,01/04/2025,11:30

To:ADDL. CH SECR.ENVIRONMENT DEPT

Pin:700106, Bidhan Nagar IB Market SO

From:RODMANA PAR,14/A ALI H RD

Wt:10gms

Amt:17.70,Tax:2.70,Amt.Paid:18.00(Cash)

<Track on www.indiapost.gov.in>

<Dial 1800266868><Wear mask -Stay safe>



EW164446031IN IVR:698716444

SP NEW SECRETARIAT BUILDING SO

Counter No:2,01/04/2025,11:30

To:THE CHAIRMAN,BARRACKPOKE NUNI

Pin:700123, Talpukur SO

From:RODMANA PAR,14/A ALI H RD

Wt:10gms

Amt:17.70,Tax:2.70,Amt.Paid:18.00(Cash)

<Track on www.indiapost.gov.in>



52 53

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(VAS/Pages/Content/Screenreader.aspx)

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(VAS/pages/sitemap.aspx)



(VAS/Pages/IndiaPosthome.aspx)



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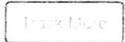
Quick help (VAS/Pages/faqs.aspx?)

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\* Indicates a required field.

\* Consignment Number

EW164446045IN



Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
New Secretariat Building SO	01/04/2025 11:30:20	700106	17.70	Inland Speed Post	Bidhan Nagar IB Market SO	02/04/2025 16:30:03

#### Event Details For : EW164446045IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
02/04/2025	16:30:03	Bidhan Nagar IB Market SO	Item Delivered(Addressee)
02/04/2025	09:44:55	Bidhan Nagar IB Market SO	Out for Delivery
02/04/2025	07:48:30	Bidhan Nagar IB Market SO	Item Received
02/04/2025	05:43:46	KOL AP TMO	Item Dispatched
02/04/2025	03:07:11	KOL AP TMO	Item Received
02/04/2025	02:53:07	Kolkata NSH	Item Dispatched
02/04/2025	01:23:09	Kolkata NSH	Item Bagged
01/04/2025	22:46:20	Kolkata NSH	Item Received
01/04/2025	21:43:47	KOL AP TMO	Item Dispatched
01/04/2025	20:52:56	KOL AP TMO	Item Received
01/04/2025	19:22:53	Kolkata RMS Mails TMO	Item Dispatched
01/04/2025	19:07:09	Kolkata RMS Mails TMO	Item Received
01/04/2025	15:36:51	New Secretariat Building SO	Item Bagged
01/04/2025	15:28:23	New Secretariat Building SO	Item Dispatched
01/04/2025	11:30:20	New Secretariat Building SO	Item Booked

Home (VAS/Pages/IndiaPosthome.aspx)

About Us (VAS/Pages/AboutUs/AboutUs.aspx)

Forms (VAS/Pages/Form.aspx)

Recruitments (VAS/Pages/ViewAllDocREpository.aspx?Category=Recruitment)

Holidays (VAS/Pages/Holidays.aspx)

Feedback (VAS/Pages/CustomerFeedback.aspx)

Right To Information (VAS/Pages/RTI/RTI.aspx)

Tenders India (https://eprocure.gov.in/cppp/searchbyorg/Department%20%20%20Posts)

Related sites (VAS/Pages/Content/RelatedLinks.aspx)

Website Policies (VAS/Pages/Content/disclaimer.aspx)

Contact Us (VAS/Pages/content/ContactUs.aspx)

Employee Corner (https://utilities.cept.gov.in/DOP)

Sitemap (VAS/pages/sitemap.aspx)

Help (https://www.indiapost.gov.in/VAS/Pages/faqs.aspx)



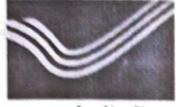
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Azadi Ka  
Amrit Mahotsav

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## Track Consignment

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\* Consignment Number

EW164446028IN

Track More

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
New Secretariat Building SO	01/04/2025 11:30:20	700119	17.70	Inland Speed Post	Titagarh SO	02/04/2025 15:23:24

## Event Details For : EW164446028IN

## Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
02/04/2025	15:23:24	Titagarh SO	Item Delivered(Addressee)
02/04/2025	09:27:15	Titagarh SO	Out for Delivery
02/04/2025	09:07:24	Titagarh SO	Item Received
02/04/2025	05:46:27	KOLAP TMO	Item Dispatched
01/04/2025	22:46:20	Kolkata NSH	Item Received
01/04/2025	21:43:47	KOLAP TMO	Item Dispatched
01/04/2025	20:52:56	KOLAP TMO	Item Received
01/04/2025	19:22:53	Kolkata RMS Mails TMO	Item Dispatched
01/04/2025	19:07:09	Kolkata RMS Mails TMO	Item Received
01/04/2025	15:36:51	New Secretariat Building SO	Item Bagged
01/04/2025	15:28:23	New Secretariat Building SO	Item Dispatched
01/04/2025	11:30:20	New Secretariat Building SO	Item Booked

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## Track Consignment

Quick help

\* Indicates a required field.

\* Consignment Number

EW164446059IN

Track More

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
New Secretariat Building SO	01/04/2025 11:30:20	700106	17.70	Inland Speed Post	Bidhan Nagar IB Market SO	02/04/2025 16:30:03

## Event Details For : EW164446059IN

## Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
02/04/2025	16:30:03	Bidhan Nagar IB Market SO	Item Delivered(Addressee)
02/04/2025	10:09:00	Bidhan Nagar IB Market SO	Out for Delivery
02/04/2025	07:48:30	Bidhan Nagar IB Market SO	Item Received
02/04/2025	05:43:46	KOL AP TMO	Item Dispatched
02/04/2025	03:07:11	KOL AP TMO	Item Received
02/04/2025	02:53:07	Kolkata NSH	Item Dispatched
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01/04/2025	21:43:47	KOL AP TMO	Item Dispatched
01/04/2025	20:52:56	KOL AP TMO	Item Received
01/04/2025	19:22:53	Kolkata RMS Mails TMO	Item Dispatched
01/04/2025	19:07:09	Kolkata RMS Mails TMO	Item Received
01/04/2025	15:36:51	New Secretariat Building SO	Item Bagged
01/04/2025	15:28:23	New Secretariat Building SO	Item Dispatched
01/04/2025	11:30:20	New Secretariat Building SO	Item Booked



Sign In

Register



हिन्दी

भारतीय डाक  
डाक सेवा जग सेवाIndia Post  
Dak Seva Jan Seva75  
Azadi Ka  
Amrit Mahotsav

You are here Home&gt;&gt; Track Consignment

## Track Consignment

Quick help

\* Indicates a required field.

\* Consignment Number

EW164446031IN

Track More

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
New Secretariat Building SO	01/04/2025 11:30:20	700123	17.70	Inland Speed Post	Talpukur SO	02/04/2025 16:08:15

## Event Details For : EW164446031IN

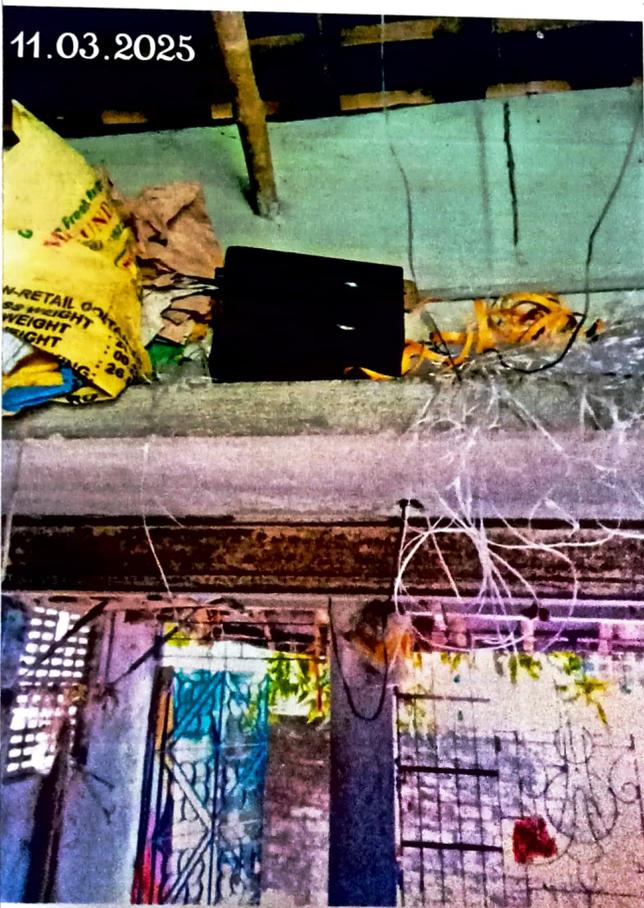
## Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
02/04/2025	16:08:15	Talpukur SO	Item Delivered(Addressee)
02/04/2025	12:12:45	Talpukur SO	Out for Delivery
02/04/2025	11:55:12	Talpukur SO	Item Received
02/04/2025	05:46:27	KOL AP TMO	Item Dispatched
02/04/2025	03:05:31	KOL AP TMO	Item Received
02/04/2025	02:53:07	Kolkata NSH	Item Dispatched
02/04/2025	01:20:54	Kolkata NSH	Item Bagged
01/04/2025	22:46:20	Kolkata NSH	Item Received
01/04/2025	21:43:47	KOL AP TMO	Item Dispatched
01/04/2025	20:52:56	KOL AP TMO	Item Received
01/04/2025	19:22:53	Kolkata RMS Mails TMO	Item Dispatched
01/04/2025	19:07:09	Kolkata RMS Mails TMO	Item Received
01/04/2025	15:36:51	New Secretariat Building SO	Item Bagged
01/04/2025	15:28:23	New Secretariat Building SO	Item Dispatched
01/04/2025	11:30:20	New Secretariat Building SO	Item Booked

Amexore - p<sup>o</sup> 56 57



07.03.2025



Roomana Parveen

# VAKALATNAMA IN THE HIGH COURT AT CALCUTTA

DISTRICT: North (24) P.

Constitutional Writ Civil Criminal Revisional  
Appellate Jurisdiction

OA No.

Of 2025

Roomana Parveen

Appellant  
Petitioner

-Versus-

The Member Secretary, West Bengal Pollution Control Board, Calcutta

Respondent  
Opposito party

Vakalatnama on behalf of Roomana Parveen Knows all

men be these presents that by this Vakalatnama I/We appoint the Advocates Pleaders noted below or any one of them as my/our lawful Advocate or Advocates for filing the memorandum of appeal or petition in the above matter for appearing and conducting and arguing the same for depositing or Withdrawing any money in connection therewith, for moving the Court in any matter connected therewith for preparing the Paper Book in the case and for putting in papers, petition etc. on my/our behalf for filing or taking back any documents for withdrawing suits or appeals or petitions with permission to Institute fresh suits, appeals, petition etc. for signing and filing the petitions of compromise in connection with the said matter and for taking copies of paper from the Record and I/We further say that any act done by my/our said Advocate or Advocates or by any one of them after accepting this Vakalatnama, shall be considered as my/our own true and lawful act.

And I/We further hereby agree and undertake to pay the said Advocate or Advocates his or their fees as settled and all others sums that may be necessary to carry out the requisition of the Court and otherwise to enable the said Advocate or Advocates to conduct the case properly, failing which the said Advocate or Advocates after notice to me/us will be at liberty to withdraw from the further conduct of the case.

IN WITNESS WHEREOF I/we sign and execute this vakalatnama, on this the 23<sup>rd</sup> day of April 2025

NAME OF THE ADVOCATE

KRISHNENDU BERA  
ADVOCATE  
Email:- Krishnendubera87@gmail.com  
(M):- 9804470595

Received the Vakkt name from  
the executant within named  
satisfied and accepted.

Koushikendu. Bera.  
Advocate  
23/04/2025

**BEFORE THE HONBLE NATIONAL  
GREEN TRIBUNAL  
EASTERN ZONE BENCH AT KOLKATA  
MEMORANDUM OF APPLICATION**

(Under section 18(1) read with  
section 14 and 15 of the National  
Green Tribunal Act, 2010)

O.A No.                      of 2025/EZ

**IN THE MATTER OF:**

Roomana Parween

**..... Applicant.**

**-Versus-**

*The Member Secretary, WBPCB and OAS.*  
**.....Respondent.**



**ORIGINAL APPLICATION**

KRISHNENDU BERA,  
Advocate,  
High Court, Calcutta,  
Email: *krishnendubera87@gmail.com*  
(M): 9804470595